

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 429/2005 MA 58/2006 MA 2374/2005 OA 228/2003

New Delhi, this the 13th day of February, 2006

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A) HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

Shri Mohinder Singh Rana D-2, Sector-1, NOIDA.

.... Petitioner

(By Advocate Shri S.C. Soren)

VERSUS

Shri P.K. Das General Manager India Govt. Mint D-2, Sector-1, NOIDA.

Respondent.

(By Advocate Shri B.S. Jain)

ORDER (ORAL)

By Hon'ble Mr. V.K. Majotra:-

Admittedly respondents have complied with the directions of this Court.

Vide order dated 19/21-12-2005, an amount of Rs.30,892/- was sanctioned as officiating pay for the period 25.4.1995 to 25.10.2002 and a cheque dated 26.12.2005 has been received by the applicant. As such CP is dropped and notices to respondents are discharged.

2. MA 58/2006 seeking deletion of the name of respondent no.1 requires no further orders.

(Mukesh Kumar Gupta) Member (J) (V.K. Majotra) Vice-Chairman (A)

Krajoh-

/gkk/